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CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH

Original Application No. 65/2007  
Jodhpur : This the 4<sup>th</sup> day of May, 2007.

CORAM :

**HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER**

Gordhan S/o Shri Amolakram by caste Vishnoi aged about 70 years Resident of Matoda Tehsil Osian, Distt. Jodhpur lastly remained on the post of Pointsman at the Railway Station, Bhadwasi, Northern Western Railway, Jodhpur.

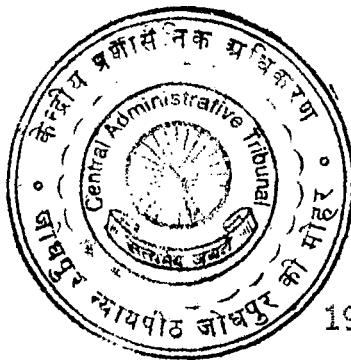
....Applicant.

By Mr. K.C. Choudhary, Advocate, for the applicant.

Versus

1. Union of India through General Manager,  
North Western Railway, Headquarters, Jaipur.
2. Divisional Railway Manager,  
North Western Railway, Jodhpur Division, Jodhpur.

....Respondents.



**ORDER [ORAL]  
[BY THE COURT]**

The applicant has filed this Application under Section 19 of the Administrative Tribunals Act, 1985, praying for quashing the impugned order dated 22.2.2007 (Annex.A/1).

2. The quoted impugned order Annex. A/1 dated 22.2.2007 is a letter from the Divisional Railway Manager, Jodhpur, to Shri Gordhan, in reference to this Tribunal's order dated 5.1.2007 (Annex.A/4) passed in applicant's previous O.A. No. 291 of 2006 and his representation dated 20.1.2007.

The learned counsel for the applicant pleaded that this impugned order should be quashed and respondents may be directed to grant compassionate allowance in accordance with rules.

3. This Tribunal while deciding O.A. No. 291/2006 on



5.1.2007, directed the respondents to dispose of applicant's representation within a specified period. The operative part of the said order is reproduced below :-

"3. I have heard the learned counsel for the applicant and perused the O.A. As the applicant has prayed for a limited relief i.e. a direction be issued to the respondents to dispose of his representation, I deem it fit to direct the respondents to pass a speaking order on the representation, if the same has not already been disposed of, within a period of one month from the date of receipt of a copy of this order. If the representation of the applicant has already been disposed of, the same may be communicated to him within the said period. O.A. is disposed of as above. If any grievance survives thereafter, the applicant may approach the Court as per law."

4. While going through Annex. A/1, it is noticed that this order issued by the respondents is in compliance of the Tribunal's order. The respondents have thus complied with the Tribunal's order and there is nothing new brought in the O.A. or in the arguments led by the learned advocate. The O.A. does not survive and is dismissed.



(R.R. Bhandari)  
Admv. Member

jrm

copy of order & Application  
as per sent to P1 & P2 vide  
61096 to 97  
07.5.07

Read copy Party

  
22/5/07

Part II and III destroyed  
in my presence on 03-6-14  
under the supervision of  
section officer ( ) as per  
order dated 26-3-14

  
**Section officer (Record)**